

'VISVASIA', a Centre for the study of Asian Civilisations during January, 1996. As the proposal, as such, has not spelt out the financial implications, Visva-Bharati has been advised to obtain services of some outside agency for preparation of the project report and to work out financial implications involved to enable the Government to take further action in the matter.

Mess in C.C.B.

479. SHRIMATI JAYAWANTI NAVINCHANDRA MEHTA :
SHRI MAHESH KUMAR M KANODIA

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state

(a) whether the Union Government are aware of the mess in the Cricket Control Board of India regarding the ongoing bickering in the Indian Cricket Team currently on tour to England and resulting to humiliation of certain players.

(b) if so, the steps being taken to avoid future humiliation of the players.

(c) whether the Government propose to take any action against the concerned officials/persons involved in the matter; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI DHANUSHKODI ATHITHAN R.) (a) to (d) There is no mess in the Board of Control for Cricket in India nor is there any bickering in the Indian Cricket Team on its tour to England. The matter of retirement of Shri Navjot Singh Sidhu and his return mid-way from the England tour is proposed to be enquired into by the Board of Control for Cricket in India after the Indian Cricket team returns from their current tour to UK and Holland.

Voting Right for Indians in Indian Enclaves in Bangladesh

480. SHRI AMAR ROY PRADHAN : Will the Minister of EXTERNAL AFFAIRS be pleased to state

(a) whether the matter in respect of allowing Indian citizens, living in Indian Enclaves in Bangladesh to cast their votes is pending with the Government

(b) if so, since when and the details thereof.

(c) whether the Government have taken/propose to take any decision in this regard.

(d) if so, the details thereof and

(e) if not, the reasons therefor?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) : (a) to (e). There are 119 exchangeable enclaves in Bangladesh and 72 Bangladesh enclaves in India. As stipulated under the Indo-Bangladesh Land Boundary Agreement, 1974, the enclaves are to be exchanged between India and Bangladesh, without and claim of compensation. Neither side has been able to exercise control over its enclaves which are located in the other country. Exchange of enclaves has legal and constitutional implication which is linked with other outstanding issues pertaining to the 1974 Agreement such as transfer of adverse possessions, demarcation of boundary and ratification of the Agreement. This is under consideration of the relevant departments of Government of India. The related issue of citizenship of the inhabitants of the enclaves has also to be decided. According to legal advice available to Government the first step which has to be taken is completion of the demarcation of the boundary and this has to be done with cooperation of State Governments concerned. The fact is that Government have no administrative control or access to these enclaves lying within Bangladesh and hence extension of voting rights to the inhabitants has not been possible. Government have also no reliable figures of population in these enclaves.

[Translation]

Female Mortality Rate

481. KUMARI UMA BHARTI
SHRI PANKAJ CHOWDHARY

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state

(a) whether female mortality rate in the country is much higher as compared with male mortality rate.

(b) if so, whether any survey has been conducted in this regard.

(c) if so, the outcome thereof.

(d) the comparative figures of male and female mortality rate in the country, and

(e) the measures being taken to minimise the mortality rate and the comparative gap?

THE MINISTER OF HUMAN RESOURCES DEVELOPMENT (SHRI S.R. BOMMALI) (a) No, Sir

(b) and (c) Do not arise

(d) According to Sample Registration System (SRS) estimates, (Registrar General of India) 1993 female mortality rate (annual per thousand population) in the country is 9.1 as compared to male mortality rate which is 9.5.

(e) Government of India has taken a number of steps to improve health status of women. Primary

Health Centres and sub-centres have been expanded through-out the country. In order to reduce the maternal, infant and child mortality rates, the Child Survival and Safe Motherhood (CSSM) scheme was launched during the year 1992-93. Immunization Programme has been universalized in a phased manner. Integrated Child Development Programme launched during the year 1975-76 has also been universalised.

Construction of Dam Kharakpurna

482 SHRI G.M. KUNTURKAR: Will the Minister of WATER RESOURCES be pleased to state

(a) whether the Government are aware of the fact that a dam Kharakpurna by name is being constructed in Nanded district of Maharashtra

(b) whether the Government are also aware of the fact that a dam named "Purna" had been constructed beneath this new dam 20 years ago and Purna dam will lose its utility with the construction of new dam, and

(c) the steps proposed to be taken by the Government to preserve the utility of the old dam Purna by withholding the construction of the new dam Kharakpurna?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) (a) It has been noted that the Government of Maharashtra (GOM) in their Annual Plan for 1995-96 had indicated an anticipated expenditure of Rs. 2.00 crores on Khadakpurna Project during 1994-95 even though the Working Group of the Planning Commission (WG) had not recommended any outlay for the project for 1994-95. An outlay of Rs. 2.00 crores was again proposed by GOM for the project for 1995-96, but the WG had not recommended any outlay for the project during the year. Annual Plan for 1996-97 has not been finalised.

(b) This Ministry is aware of the fact that Purna Project was completed in IV Plan. Detailed Project Report of Khadakpurna Project has not been received at the Centre and in its absence it is not possible to state whether it will have any adverse effect on existing Purna Project.

(c) The Central Water Commission while examining the proposal of a new project ensures that there are no adverse effects on existing projects.

Erosion by Ganga

483 SHRI SHATRUGHNA PRASAD SINGH: Will the Minister of WATER RESOURCES be pleased to state

(a) whether the important Government undertakings like Barauni Oil Refinery, Fertilizer

Plant, Barauni and Barauni Junction are getting endangered because of large scale erosion caused by the Ganga water in the Madhurapur village of Begusarai district in Bihar; and

(b) if so, the prompt action proposed to be taken by the Government to check the erosion to protect those Government undertakings?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) (a) and (b) The erosion problem along left bank of Ganga at Madhurapur in Begusarai District in Bihar has been assessed by the State Government. After the floods of 1995, the State Government prepared a scheme for flood protection of Barauni-Begusarai Industrial Complex. This scheme was examined and approved by Ganga Flood Control Commission and the Technical Advisory Committee on Irrigation, Flood control and Multipurpose projects of Ministry of Water Resources for an amount of Rs. 623.96 lakh in January, 1996. Since planning, investigation and execution of flood control anti-erosion works is primarily the responsibility of the State Government, the Government of Bihar requested Planning Commission for release of additional Central plan assistance to implement the scheme. The Planning Commission has released an additional Central Plan assistance of Rs. 127.67 lakhs to the State Government in March, 1996 for taking up priority works in the area.

[English]

Promotion of Yoga

484 SHRI SANDIPAN THORAT: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state

(a) the details of the centrally sponsored schemes for promotion of Yoga in the country and the financial assistance provided under them to various NGOs in the country particularly in Maharashtra during the last three years institution-wise

(b) the steps taken/proposed to be taken to ensure the proper utilisation of the financial assistance provided to them, and

(c) the action taken/proposed to be taken against the guilty indulged in various types of irregularities at Kayvalya Dham Yoga Research Institute at Lonavala Distt. of Pune?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) (a) The Centrally Sponsored Scheme of 'Introduction of Yoga in Schools' was launched in April, 1989. Under this scheme, financial assistance is provided to the States/UTs as well as Yoga